

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1972 :—

(i) G.S.R. 325(E) published in Gazette of India dated the 26th June, 1972 together with an explanatory memorandum.

(ii) G.S.R. 784 published in Gazette of India dated the 24th June, 1972.

[Placed in library. See No. LT-3259/72].

NOTIFICATIONS UNDER ESSENTIAL  
COMMODITIES ACT

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS (SHRI DALBIR SINGH) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 30(E) in Gazette of India dated the 6th July, 1972.

(2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 331(E) in Gazette of India dated the 6th July, 1972.

(3) The Petroleum Products [Supply and Distribution] Order, 1972, published in Notification No. G.S.R. 825 in Gazette of India dated the 8th July, 1972.

[Placed in library. See No. LT-3260/72].

13.09 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAJ BAHADUR) :  
With your permission, Sir, I rise to announce

that Government Business in this House during the week commencing 7th August, 1972, will consist of :—

(1) Consideration and passing of the Taxation Laws (Amendment) Bill, 1971, as reported by the Select Committee.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Consideration and passing of the Indian Telegraph (Amendment) Bill, 1972, as passed by Rajya Sabha.

(4) Consideration and passing of :—  
The Income-tax (Amendment) Bill, 1972.  
The Public Debt (Amendment) Bill, 1972.

(5) Consideration and passing of the following Bills as passed by Rajya Sabha :—

The Rice-Milling Industry (Regulation) Amendment Bill, 1972.

The Dentists (Amendment) Bill, 1972.

(6) Discussion on the Annual Report of the University Grants Commission for the year 1970-71 on a motion to be moved by the Minister of Education, Social Welfare and Culture.

(7) Discussion on the Resolution seeking disapproval of the Delhi University (Amendment) Ordinance, 1972 and consideration and passing of the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.

SHRI DINEN BHATTACHARYYA  
(Serampore) : At the last meeting of the Business Advisory Committee, it was decided that every week we will get an opportunity to discuss under rule 193 at least two motions. This week, we have had only one, and for the next week there is none.

SEVERAL HON. MEMBERS rose.—

MR. SPEAKER : I think that many a time, whatever time we fixed in the Business Advisory Committee, we have exceeded that time.

Yesterday, last night what happened? I am sorry. In the Committee you said one hour was not enough; so we agreed on two hours. Last night it went up to 9 O'clock. More than five or six hours had been taken on one motion.

SHRI DINEN BHATTACHARYYA : The issues are so important.

MR. SPEAKER : If on such issues, you clearly say in the Business Advisory Committee, we can decide accordingly.

SHRI INDRAJIT GUPTA (Alipore) : The House is willing to sit late; how does it interfere with them?

MR. SPEAKER : It is not a question of willingness to sit. The staff, overtime and so many other things have to be taken care of by me. For you it is just sitting; it is not a question for us alone; it is a question for the Parliament's staff also. Anyway we should try to stick to the time.

SHRI RAJ BAHADUR : I only want to clarify that in the Business Advisory Committee we did not fix any number; we said that we shall try according to the importance of the motion.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : At least two; that was the decision.

SHRI DINEN BHATTACHARYYA : All the factories in West Bengal are closed; it is because of power failure. When will that discussion come up here?

MR. SPEAKER : In the Business Advisory Committee we said that normally, as a matter of procedure we had seen having one. As the session was short, I said that

we should have another two or three; that comes to having almost two a week. We did not like to by pass the convention. I said that in one week we may have extra; it is a question of putting it.

SHRI S. M. BANERJEE (Kanpur) : It is difficult for you to allow call attention notice or discussion. But I should like you to ask the Minister to make a statement on this subject. You are aware that it was admitted by the Finance Minister that the cost of living index has gone up to 239 and according to the promise made to the Central Government employees the dearness allowance will have to be revised. I want him to make a statement when he is going to implement it.

MR. SPEAKER : You can write to me about this rather than raise it under 377. I shall send it to him.

SHRI S. M. BANERJEE : I have already written to you but the paper has been returned to me.

MR. SPEAKER : This statement is already there. We shall adjourn now for lunch. We should try to stick to the schedule, and so we meet again at 2 O'clock.  
13.15 hrs

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock*

*The Lok Sabha re-assembled at Five Minutes past Fourteen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair]

COKING COAL MINES (NATIONALISATION) BILL—Contd.)

Clause 17—(Employment to certain employees to continue)

[MR. DEPUTY SPEAKER : We resume discussion on amendments to clause 17 of